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**Government of NCT of Delhi
Delhi Disaster Management Authority**

No. DDMA/COVID/2020/1/15

Dated: 02.04.2020

ORDER

Whereas, Hon'ble Supreme Court of India in WP(C) No.468/2020 and 469/2020 vide its order dated 31.03.2020 (copy enclosed), besides other directions has also directed that trained counsellors and community group leaders belonging to all faiths should visit the relief camps/ shelter homes and deal with any consternation that the migrants might be going through.

And Whereas, Chief Secretary, Delhi/ Chairperson, State Executive Committee, DDMA, Govt. of NCT of Delhi vide order No. DDMA/COVID/2020/1 dated 01.04.2020 (copy enclosed) has directed all the District Magistrates of Government of NCT of Delhi along with their counterpart District Deputy Commissioners of Police to ensure implementation of the aforesaid directions regarding visit of trained counsellors and/or community leaders to relief camps/ shelter homes to supervise the welfare activities of the migrants.

Now, in view of the above, teams of Trained Counsellors and Psychologists be formed and placed at the disposal of all eleven District Magistrates of Delhi for effective implementation of above said directions of Hon'ble Supreme Court of India.

An Action Taken Report may kindly be submitted to the office of Delhi Disaster Management Authority by 03.04.2020 through email ddma.ceo@gmail.com for kind perusal of Chief Secretary, Delhi/Chairperson, State Executive Committee, DDMA, Govt. of NCT of Delhi.


(VIKAS ANAND)
CEO (DDMA)

To

Secretary, Health & Family Welfare, Govt. of NCT of Delhi.

No.F.DDMA/COVID/2020/1/

Dated: 02.04.2020

Copy for information to:

1. Chief Secretary, Delhi/ Chairperson, State Executive Committee, DDMA, Govt. of NCT of Delhi.
2. Additional Chief Secretary (Home), GNCTD.
3. Commissioner of Police, Delhi
4. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD.
5. All District Magistrates of Delhi.


(VIKAS ANAND)
CEO (DDMA)